हां, तो इस सम्बन्ध में क्या कदम उठाए गए हैं ?

गृह मंत्रालय में राज्य मंत्री (श्री निहार रंजन लास्कर) : (क) भारत सरकार ने नागरिक अधिकार संरक्षण अधिनियम, 1955 के संशोधन के मामले पर राज्यों और संघ शासित क्षेत्रों के बिचार आमंत्रित किए हैं।

(ख) अधिनियम को नवम्बर, 1976 में पहले ही संशोधित किया जा चुका है। छूआछूत को हटाने के लिए कोई समय बद्ध कार्यक्रम नहीं है परन्तु सरकार इस बुराई का यथासम्भव शीघ्रता से उन्मूलन करने के लिए उत्सुक है।

अनुसूचित जातियों के सर्वांगीण सामाजिक आर्थिक विकास के लिए अपनाई गई विस्तृत नीति से आशा है कि छूआछूत का कुछ समय बाद उन्मूलन हो सकता है।

(ग) जब ऐसी कोई शिकायत प्राप्त होती है तो नागरिक अधिकार संरक्षण अधिनियम, 1955 के कारगर कार्यान्वयन के लिए राज्य/संघ शासित क्षेत्र सरकारों को आवश्यक अनुदेश/दिशा निर्देश जारी किए जाते हैं।

Inadequate Allocation of Funds for Visakhpattnam Steel Plant

3535. SHRI G. BHOOPATHY : Will the Minister of STEEL AND MINES be pleased to state :

(a) the latest position regarding Visakhapatnam Steel Plant;

(b) whether it is a fact that inadequate allocation of funds for this project has adversely affected the progress of the work;

(c) whether it is also a fact that the visiting Soviet delegation has given assurance that the necessary help will be provided for the completion of the Visakhapatnam Steel Plant; and

(d) if so, the details of the assurance given and by what time the project will be completed ?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL AND MINES (SHRI N.K.P. SALVE) : (a) and (b) The overall progress of construction of the Visakhapatnam Steel Project is generally satisfactory and organisations employed in the construction have been pressed to mobilse additional resources to ensure scheduled progress of work.

The budget provision for 1983-84 of Rs. 187 crores was augmented by an additional Rs. 150 crores in August, 1983 through a Supplementary Grant.

(c) Soviet assistance has already been assured.

(c) As per present schedule, the project is expected to be completed by 1987.

Employment for one in each famity

3536. SHRI N. DENNIS : Will the Minister of PLANNING be pleased to state :

(a) whether there are proposals under consideration of Government to provide employment to at least one in each family;

(b) if so, the concrete steps Government have taken in this regard; and

(c) if not, whether Government would come forward to examine and implement such a programme ?

THE MINISTER OF PLANNING (SHRI S.B. CHAVAN) : (a) to (c) Besides the existing employment oriented/beneficiary oriented programmes, the Central Government have recently introduced two new schemes. One of them is the Rural Landless Employment Guarantee Programme with the ultimate objective of providing guaranteed employment upto a maximum of hundred days for at least one member of each rural landless household.

हिन्दी सलाहकार समितियों के सदस्यों की सूची

3537. **श्री वृद्ध चन्द्रि जैन : क्या गृह मंत्री** यह बताने की कृपा करेंगे कि :